

**Central Administrative Tribunal
Madras Bench**

OA/310/01736/2015

Dated Monday the 10th day of September Two Thousand Eighteen

P R E S E N T
Hon'ble Mr. R.Ramanujam, Member(A)
&
Hon'ble Mr.P.Madhavan, Member(J)

K.Rengaraj
S/o T.Krishnan,
No.1/374A, 5th North St.,
Tiruvalluvar Salai,
Poolankudi Colony,
Tirchirapalli 25. .. Applicant
By Advocate **M/s.Yogesh Kannadasan**

Vs.

1. Union of India, rep by its
Works Manager,
Vigilance Section, M/o Defence,
Ordinance Factory Tiruchirapalli,
Tiruchirapalli 620 016.
2. Union of India, rep by its
General Manager,
Ordinance Factory Tiruchirapalli,
Tiruchirapalli 620 016. .. Respondents

By Advocate **Mr.K.Rajendran**

ORAL ORDER

(Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

Mr. Vijay Shankar, learned counsel for the applicant in OA 1204/2018 submits that the applicant had challenged the Charge Memo dated 07.10.2015 in this OA which is still pending. However, the applicant has since been imposed with the penalty of removal from service by impugned order dated 29.6.2017 which is confirmed by an appellate order dated 06.12.2017, he has filed OA 1204/2018 separately challenging the above said impugned order dated 29.6.2017 and thus the relief sought in this OA had been rendered infructuous.

2. On perusal, it is seen that the applicant had sought the following relief in this OA:-

“to call for the records relating to the proceedings No.7930/VIG/395/2015 dt. 07.10.2015 of the first respondent and to quash the orders passed therein and pass such other or further orders as this Hon'ble Tribunal may deem fit to pass and render justice.”

3. In view of the above submission, as the applicant has since filed another case covering the issues raised herein as well as the grievance arising out of the order of removal from service, OA 1736/2015 is called today and dismissed as infructuous. No costs.

(P.Madhavan)
Member(J)

10.9.2018

(R.Ramanujam)
Member(A)

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